## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 56 of 2018 in Co. Appeal No. 22/252(3)/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018

Name of the Company:

Dilipkumar Soni & Anr.

(Panchratna Minerals Pvt Ltd)

V/s.

ROC, Gwalior.

Section of the Companies Act:

Section 252(3) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. CS MANISH BUCHOM	PCS Cap 4156	Application of the party	M

2.

## ORDER

Learned PCS Mr. Manish Buchasia present for Applicants. None present for ROC in IA 56/2018.

we see no urgency in the request made for early hearing of Co. Appeal 22/2018.

Application is dismissed accordingly.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 19th day of February, 2018.